

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH ‘I-1’, NEW DELHI  
BEFORE SHRI R. K. PANDA, ACCOUNTANT MEMBER  
AND  
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No.1578/Del/2015  
Assessment Year : 2010-11**

Fenwal India Pvt. Ltd., Echelon Institutional Area, Plot No.11, Sector 32, Gurgaon.	<b>Vs.</b>	DCIT, Circle- 1(1), Gurgaon.
<b>PAN : AABCF0613N</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Assessee by : Shri Nagesh Behl, Adv.  
Department by : Shri Raman Chopra, CIR(DR)  
Date of hearing : 07-11-2017  
Date of pronouncement : 07-11-2017

**ORDER**

**PER R. K. PANDA, AM :**

This appeal filed by the assessee is directed against the order of the Assessing Officer passed u/s 143(3) r.w.s. 144C of the I.T. Act for assessment year 2010-11.

2. At the time of hearing, an application was filed by the assessee company requesting permission of the Bench to withdraw the appeal filed by it. In absence of any objection from the side of the Id. DR, the request of the assessee seeking withdrawal of the appeal is accepted. The appeal filed by the assessee is accordingly dismissed as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Pronounced in the open Court at the time of hearing itself i.e. on 07<sup>th</sup>  
November, 2017.

**Sd/-**  
(SUCHITRA KAMBLE)  
JUDICIAL MEMBER

**Sd/-**  
(R. K. PANDA)  
ACCOUNTANT MEMBER

Dated: 07-11-2017.

*Sujeet*

*Copy of order to: -*

- 1) The Appellant
- 2) The Respondent
- 3) The DRP-III, New Delhi
- 4) The DR, I.T.A.T., New Delhi

By Order

//True Copy//

Assistant Registrar  
ITAT, New Delhi